

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 14th October, 2008

CONTEMPT PETITION NO. 46/2008
IN
ORIGINAL APPLICATION NO. 249/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

1. Naimuddin son of Shri Jamaluddin resident of Naya Bazar, Gangapur City, District Sawaimadhopur.
2. Noor Mohammad son of Shri Jahur Khan, resident of Dashahra Ground, Opp. Shahin School, Gangapur City, District Sawaimadhopur.

.....APPLICANT

(By Advocate: Mr. Vinod Goyal)

VERSUS

1. Shri V.K. Manglic, the General Manager, West Central Railway, Jabalpur (Madhya Pradesh)
2. Shri Arun Kumar Saxena, the Divisional Railway Manager, West Central Railway, Kota.
3. Shri Sriram Meena, the Station Superintendent, Western Central Railway, Gangapur City.

.....RESPONDENTS

(By Advocate: Mr. Anupam Agarwal)

ORDER (ORAL)

The applicants have filed this Contempt Petition for alleged disobedience of the order dated 04.07.2008 passed in OA No. 249/2008.

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2. Notice of this application was given to the respondents. The respondents have filed their reply. In the reply, the respondents have stated that the order of this Tribunal has already been complied with and they have also tendered their unconditional apology for the delay in compliance of the order of this Tribunal.

3. In view of the stand taken by the respondents, the present Contempt Petition does not survive, which is accordingly disposed of. Notices issued to the respondents are hereby discharged. Needless to add that if the applicants are still aggrieved by any of the action of the respondents in not regularizing the period; it will be open for them to file substantive OA.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

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